- (b) if so, how does Government respond to this letter;
- (c) whether Foreigners Tribunals in Assam are labelling people, especially from minority communities, as 'doubtful voters' or "D" voters; and
- (d) if so, the number of such "D" voters whose cases are pending before Foreigners Tribunals and procedure followed by Tribunals to deal with 'D' voters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS RAJ GANGARAM AHIR): (a) and (b) The system of National Register of Citizens (NRC) Update is being carried out in a fair and transparent manner, as per provisions of law. The entire process is being monitored closely by the Hon'ble Supreme Court where the various stake-holders have full opportunity to present their cases. A Draft List has been published after which the public have the legal right to file Claims and Objections. The process of Claims and Objections has also been finalized by the Hon'ble Supreme Court of India after providing opportunities to the stake-holders to present their views about the manner of disposal of Claims and Objections,

- (c) No Sir.
- (d) Question doesn't arise.

Suicide by paramilitary personnel

1142. SHRI ELAMARAM KAREEM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many personnel of paramilitary forces committed suicide in the last three years, the year-wise data thereof;
- (b) whether Government has conducted any studies to find out the reason behind such suicides; and
- (c) the steps taken by Government to reduce stress and improve confidence among these personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Number of suicides reported by Central Armed Police Forces and Assam Rifles (CAPFs & AR), during the last three years are as under:

Year	Number of cases of suicides
2016	90
2017	121
2018	96

- (b) Improvement of working conditions of CAPFs and AR personnel is a constant endeavour and instructions in this regard are issued by the Ministry as and when required. The issue is also reviewed by the Government from time to time in consultation with professional agencies. While Bureau of Police Research and Development (BPR&D) conducted a study in 2004 into the factors causing stress, the Indian Institute of Management, Ahmedabad (IIMA) did a similar study in 2012 for BSF and CRPF.
- (c) Some of the measures taken to check such incidents and to improve working conditions of CAPFs/AR personnel are given in the Statement.

Statement

Some of the measures taken to reduce stress and improve working conditions among CAPFs/AR personnel

- (i) Transparent policies pertaining to transfer and leave of CAPFs and AR personnel. The hospitalization period due to injuries while on duty is treated as on duty. Choice posting is considered to the extent possible after the personnel served in hard area.
- (ii) Regular interaction of officers with troops to find out and redress their grievances.
- (iii) Ensuring adequate rest and relief by regulating the duty hours.
- (iv) Improving living conditions for troops, providing adequate recreational/ entertainment, sports, communication facilities etc. Creche facility is also provided at various establishments (where feasible) to facilitate the female employees.
- (v) Facility of retention of government accommodation at the place of last posting (for keeping the family) while posted in NE State, J&K and LWE affected areas (except State Capitals).
- (vi) Providing better medical facilities, also organizing talks with specialists to address their personal and psychological concerns and organizing Meditation and Yoga routinely for better stress management.
- (vii) Adequately compensating the troops deployed in difficult areas.
- (viii) Other welfare measures like facility of Central Police Canteen (CPC), scholarship for wards etc. Also air courier service has been provided to

- CAPF personnel deployed in NE States, J&K and LWE affected areas as welfare measure.
- (ix) Designating retired CAPF personnel as ex-CAPF personnel for better identity and community recognition.
- (x) Promotions are released regularly to eligible personnel as and when the vacancies arise. Financial benefits under Modified Assured Career Progression (MACP) are given in case promotion does not take place for want of vacancies at 10, 20 & 30 years of service.

Central aid for Kerala floods

1143. SHRI ELAMARAM KAREEM: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how much was the total Central aid given to Kerala for flood relief;
- (b) how much was the amount requested by the State;
- (c) whether Central Government has any estimate of the amount required to rebuild the flood affected Kerala;
- (d) whether Government would consider the request of increasing the limit of loans by the State of Kerala;
- (e) what is the reason behind the decision of Centre to deny the help extended to Kerala by foreign countries such as UAE; and
- (f) whether Government is planning to give more financial aid and announce special package to rebuild Kerala, if so, how much?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (f) In the case of floods and landslides of 2018, based on the memoranda submitted by the State Government of Kerala seeking additional assistance of ₹ 5596.77 crore, a spot assessment was made by the Inter-Ministerial Central Teams (IMCT). Based upon the report of IMCT, the High Level Committee (HLC), in its meeting held on 06.12.2018 has approved the assistance of (i) Rs 3048.39 crore and (ii) Air bills, as per actuals.

In order to support the affected people of the State Government of Kerala, the Government of India (GOI) had released both the installments of the Central share of